

lease shall, in addition to the royalty, pay to the District Mineral Foundation of the district in which the mining operations are carried on, an amount at the rate of:

- (i) ten per cent of the royalty paid in terms of the Second Schedule to the Mines and Minerals (Development and Regulation) Act, 1957 in respect of mining leases or, as the case may be, prospecting licence-cum-mining lease granted on or after 12th January, 2015; and
- (ii) thirty per cent of the royalty paid in terms of the Second Schedule to the said Act in respect of mining leases granted before 12th January, 2015.

(b) No, Sir.

(c) The contribution to DMFs has been made effective from 12th January, 2015. The contributions made to DMFs are collected by the State Governments and the details in this regard are not maintained centrally.

(d) and (e) As per sub-section (3) of section 9B of MMDR Act, 1957, the composition and functions of the DMF shall be prescribed by the State Government. Therefore, the composition of DMF, including as to whether it would have representatives of the local communities, is a matter which is under the legislative and administrative jurisdiction of State Government. The details in this regard are not maintained centrally.

Slurry pipeline to carry iron ore from Bailadila to Vizag

423. SHRI PAUL MANOJ PANDIAN: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that the first phase of the 400 km slurry pipeline to carry iron ore from its Bailadila mines to Vizag will be completed by 2018;

(b) whether it is also a fact that the slurry pipeline, which will be built at a cost of about ₹ 9,000 crore will be used to transport iron ore fines from NMDCs Bailadila mine in Chhattisgarh to Vizag in Andhra Pradesh where RINL has its steel making facility; and

(c) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) The slurry pipeline to carry iron ore from Bailadila to Vizag has been planned in two phases. The first phase is of 138 Km. This has been planned to be completed in 24 months after the obtaining all statutory clearances.

(b) and (c) The slurry pipeline system is an alternate mode of transportation of iron ore fines in slurry form, after fine grinding and its concentration.

The capital expenditure of the first phase of the slurry pipeline system from Bailadila to Nagarnar is around ₹ 4,000 crores and the second phase from Nagarnar to Vizag is around ₹ 6,000 crores.

The portion of the iron ore fines transported in slurry form will be drawn at Nagarnar for making pellets in the Pellet Plant at Nagarnar and the remaining portion will be transported to Rashtriya Ispat Nigam Limited, Vizag for making pellets.

Handing over explored block of auctioned mines to States

424. SHRI PAUL MANOJ PANDIAN: Will the Minister of MINES be pleased to state:

(a) whether it is a fact that Government has completed the process of auction for mines and handed over to the States a list of 58 explored blocks to 12 producing States;

(b) if so, the details thereof;

(c) whether it is also a fact that Government has spent ₹ 350 crore on detailed exploration of 155 blocks;

(d) whether it is also a fact that the Mineral Exploration Corporation Ltd. has identified 560 million tonnes of mineral resources in these mines; and

(e) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF MINES (SHRI VISHNU DEO SAI): (a) to (c) No, Sir. The Government of India has not completed the process of auction for mines. All auctions for mines are to be conducted only by the respective State Governments. The necessary rules for enabling the auction of minerals, viz. Mineral (Evidence of Mineral Content) Rules and Mineral (Auction) Rules, have been framed by the Ministry and have been already notified in the official gazette. The Ministry has also formulated a 'Model' tender document (including the models of notice inviting tender and information memorandum) and MDPA (Mine Development and Production Agreement), to facilitate the State Governments to expedite the auction process. The process of auction of mineral blocks has been initiated by some State Governments. Geological Survey of India (GSI), an attached office of Ministry of Mines and Mineral Exploration Corporation Limited (MECL), a Public Sector Undertaking under the administrative control of Ministry of Mines have been engaged in exploration of minerals in the country. The Central Government has handed over geological reports of 75 blocks explored by GSI and 62 blocks explored by MECL to the respective State Governments. The details of these blocks are as under: